

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 3144
ANSWERED ON 27.03.2025

Inadequate judicial infrastructure and resources

3144 Dr. Ashok Kumar Mittal:

Will the Minister of Law and Justice be pleased to state:

- (a) the details of funds allocated and utilized by Government for the development of judicial infrastructure, such as courtrooms, technology and personnel, necessary to expedite cases, year-wise and State-wise;**
- (b) the reasons due to which the judiciary is facing lack of adequate infrastructure and resources;**
- (c) the details of the steps taken by Government to overcome the problem of insufficient resources and increase the efficiency of justice delivery; and**
- (d) the initiatives being implemented to simplify the legal system and make it more accessible to marginalized communities?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (c) The primary responsibility for the development of infrastructure facilities for judiciary rests with State Governments. The Central Government supplements the resources of the State/UTs Governments, by way of financial assistance through the Centrally Sponsored Scheme (CSS) for Development of Judicial Infrastructure. The Scheme covers construction of Court Halls and Residential units for Judicial Officers along-with Lawyer Halls, Toilet Complexes and Digital Computer room. Since the inception of the Scheme in the year 1993-94 till date, a sum of

Rs.11,886.29 crore has been released. Year-wise and State-wise details of funds allocated and utilized under the scheme are at Annexure-1.

The Central Government is sensitive to the needs of building better infrastructure for the district and subordinate judiciary. From 15,818 court halls and 10,211 residential units in the year 2014, there has been an increase of 39.47% and 93.66% in the number of available court halls(22,062) and residential units(19,775) as on date.

Besides, the e-Courts Mission Mode project is being implemented as a Central Sector Scheme for the Information and Communication Technology (ICT) enablement of the Indian courts. Phase-I (2011-2015) of the scheme, with an allocation of Rs.935 crore and expenditure Rs.639.41cr, aimed at providing basic ICT infrastructure to the courts, while Phase-II (2015-2023), with a budgetary allocation of Rs.1670crore and expenditure of Rs.1668.43crore, complemented Phase-I, by providing enhanced services to different stakeholders. Phase-III of the scheme (2023-27) was launched with a capital outlay of Rs.7210 crore. It aims at ushering a regime of maximum ease of justice by moving towards digital, on-line and paperless courts, through digitization of the entire court records and bringing in universalization of e-filing/e-payments through saturation of all court complexes with e-Seva kendras. There is a plan to put in place intelligent smart systems enabling data-based decision making for judges and registries, while scheduling or prioritizing the cases. Year-wise details of funds allocated and utilized under e-Courts Project, Phase-III are as under:-

(Rs. in crore)

Year	Budget Allocation	Total Expenditure
2023-24	825	768.25
2024-25 (as on 28.2.2025)	1200	1134.73

(d) : The Government has taken several initiatives to simplify the legal system and facilitate ease of access to justice. Several legislative measures have been taken in the areas prone to excessive litigation and re-engineering of court procedure for quick disposal of cases. The Government has amended various laws like, The Negotiable Instruments (Amendment) Act, 2018, The Commercial Courts (Amendment) Act, 2018, The Specific Relief (Amendment) Act, 2018, The Arbitration and Conciliation (Amendment) Act, 2019 and the Criminal Laws (Amendment) Act, 2018.

Alternate Dispute Resolution methods have been promoted whole heartedly. Accordingly, The Commercial Courts Act,2015 was amended in August,2018 making Pre-institution Mediation and Settlement (PIMS) mandatory in case of commercial disputes. In order to further enhance the efficiency of the PIMS mechanism, the Government, through the Mediation Act,2023, has further amended the Commercial Court Act,2015. Amendments to The Arbitration and Conciliation Act,1996 have been made in the years 2015,2019 and 2021 for expediting the speedy resolution of disputes.

Lok Adalat is an important Alternative Disputes Resolution Mechanism available to common people. It is a forum where the disputes/ cases pending in the court of law or at pre-litigation stage are settled/compromised amicably. National Legal Service Authority (NALSA), constituted under the Legal Service Authorities (LSA)Act,1987, has been organising activities/public programmes offering free Legal Aid and advice, Legal Service Clinics, Legal empowerment camps and implementation of victim compensation scheme.

The Government launched the Tele-Law programme in 2017, which provides an effective and reliable e-interface platform connecting the needy and disadvantaged sections seeking legal advice and consultation with panel lawyers via video conferencing, telephone and chat facilities available at the Common Service Centres (CSCs) situated in Gram Panchayats and through Tele-Law mobile App.

Efforts have been made to institutionalize pro bono culture and pro bono lawyering in the country. A technological framework has been put in place where advocates volunteering to give their time and services for pro bono work can register as Pro Bono Advocates on Nyaya Bandhu (Android and iOS and Apps). Nyaya Bandhu Services are also available on UMANG Platform. Pro Bono Panel of advocates has been initiated in 23 High Courts at the State /UT level. Pro Bono Clubs have been started in 109 Law Schools to instil Pro Bono culture in budding lawyers.

Annexure-I

Funds allocated and utilized since 1993-94 till F.Y 2024-25 under the CSS for the Development of Infrastructure Facilities (Rs. in cr)

(As on 28.02.2025)

S.No	States	1993-94 to 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25	Total funds (Sanctioned/Allocated Since 1993-94 to F.Y 2024-25 Dated 28.02.2025)	Funds Utilized (Since 1993-94 to F.Y 2024-25 Dated 28.02.2025)
1	Andhra Pradesh	159.64	0.00	0.00	0.00	0.00	10.00	20.00	10.28	0.00	22.50	49.80	0.00	272.24	272.24
2	Bihar	55.60	49.09	0.00	50.00	42.90	62.04	87.62	65.72	0.00	0.00	67.40	77.97	558.40	558.4
3	Chhattisgarh	50.04	21.77	0.00	0.00	0.00	19.68	19.83	7.84	0.00	60.00	6.69	39.06	224.91	224.91
4	Goa	8.00	0.00	0.00	0.00	0.00	3.15	4.06	3.80	3.20	25.00	1.53	14.27	63.01	52.51
5	Gujarat	252.64	100.00	50.00	50.00	50.00	15.02	16.49	13.50	0.00	6.22	95.60	25.67	675.17	675.17
6	Haryana	92.86	0.00	50.00	0.00	15.00	11.91	14.06	22.00	0.00	0.00	20.10	0.00	225.93	225.93
7	Himachal Pradesh	23.13	0.00	0.00	8.19	0.00	4.08	5.72	5.50	0.00	0.00	6.00	13.62	66.24	65
8	Jammu & Kashmir	87.23	34.29	13.25	21.04	10.00	19.01	10.00	0.00	0.00	0.00	0.00	0.00	194.82	194.82
9	Jharkhand	51.00	30.44	30.44	0.00	50.00	9.59	13.74	9.05	6.00	16.51	40.80	10.00	267.57	267.57
10	Karnataka	274.92	163.70	50.00	50.00	50.00	38.12	44.04	29.72	27.00	82.01	133.00	49.28	991.96	991.53
11	Kerala	60.87	0.00	0.00	0.00	25.00	30.82	15.82	13.00	50.00	0.00	7.00	45.89	248.40	229.42
12	Madhya Pradesh	189.72	61.41	50.00	0.00	50.00	79.42	66.90	45.60	55.00	125.00	104.00	36.66	863.71	863.71
13	Maharashtra	399.67	99.75	50.00	49.75	50.00	10.58	61.09	23.11	18.00	100.00	119.53	95.16	1,076.64	1076.64
14	Odisha	90.24	0.00	0.00	0.00	0.00	22.50	35.69	0.00	0.00	31.49	30.88	39.45	250.25	250.25
15	Punjab	225.80	98.05	50.00	48.00	50.00	26.47	39.78	16.48	16.50	12.50	18.40	0.00	602.00	597.48
16	Rajasthan	64.03	0.00	50.00	43.74	17.34	17.41	64.21	29.90	41.50	71.66	80.40	48.68	528.87	528.87
17	Tamilnadu	151.31	0.00	0.00	50.00	0.00	6.09	38.71	18.17	35.66	133.85	0.00	61.27	495.06	467.25
18	Telangana	0.00	0.00	0.00	0.00	0.00	10.00	5.65	16.00	0.00	26.61	0.00	0.63	58.89	58.89
19	Uttarakhand	45.08	35.59	0.00	0.00	25.00	22.02	28.50	5.86	80.00	0.00	13.75	46.14	301.94	297.15
20	UttarPradesh	551.30	125.31	50.00	50.00	75.00	128.06	169.66	111.00	219.00	0.00	102.96	174.12	1,756.41	1679.68
21	West Bengal	89.53	20.00	0.00	0.00	17.34	35.22	61.43	31.07	0.00	0.00	18.00	22.22	294.81	292.11
	Total	2922.63	839.40	443.69	420.72	527.58	581.19	823.00	477.60	551.86	713.35	916.1259	800.08	10,017.22	9,869.53
North-Eastern States															
1	Arunachal Pradesh	21.63	10.00	15.93	0.00	0.00	0.00	2.69	5.00	4.09	32.38	0.00	6.24	97.96	91.42
2	Assam	117.71	0.00	0.00	0.00	20.00	32.09	36.54	25.00	27.40	25.00	40.00	26.00	349.76	349.76
3	Manipur	21.42	20.00	20.00	0.00	0.00	8.87	9.66	5.00	0.00	12.85	0.00	3.71	101.51	99.51

4	Meghalaya	17.71	17.09	20.37	20.00	8.63	14.82	22.85	7.71	28.02	50.00	33.7200	33.7900	274.71	274.71
5	Mizoram	26.17	10.85	0.00	0.00	20.00	5.94	5.24	5.00	9.50	0.00	8.8550	11.5095	103.07	103.07
6	Nagaland	47.80	20.16	0.00	20.00	20.00	3.21	3.42	5.00	13.27	0.00	4.3925	2.0000	139.25	139.18
7	Sikkim	46.30	0.00	0.00	0.00	0.00	2.57	2.78	2.95	0.00	2.27	2.6950	0.0000	59.57	58.47
8	Tripura	55.03	15.50	0.00	0.00	0.00	0.00	18.82	7.74	0.00	0.00	40.4869	20.0000	157.58	141.55
	Total	353.78	93.60	56.30	40.00	68.63	67.50	102.00	63.40	82.28	122.50	130.1494	103.2695	1,283.41	1,257.67
Union Territories															
1	A&N Islands	8.96	0.00	0.00	2.60	0.00	1.31	0.17	0.35	0.46	0.00	0.4900	0.0000	14.34	14.34
2	Chandigarh	39.01	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.0000	0.0000	39.01	37.3
3	D&NagarHaveli	7.06	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.0000	0.0000	7.06	7.06
4	Daman & Diu	1.90	0.00	0.00	0.42	0.00	0.00	0.00	0.00	0.00	0.00	0.0000	0.0000	2.32	2.32
5	Delhi	78.97	0.00	60.40	50.00	25.00	0.00	48.52	45.00	30.00	0.00	0.0000	16.5000	354.40	344.56
6	Jammu & Kashmir	0.00	0.00	0.00	0.00	0.00	0.00	5.00	6.65	20.00	12.60	12.0000	31.5000	87.75	75.05
7	Ladakh	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	1.4000	6.9250	8.33	8.33
8	Lakshadweep	0.51	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.0000	0.0000	0.51	0.37
9	Puducherry	31.49	0.00	2.60	25.00	0.00	0.00	3.31	0.00	0.00	9.55	0.0000	0.0000	71.95	65.58
	Total	167.90	0.00	63.00	78.02	25.00	1.31	57.00	52.00	50.46	22.15	13.8900	54.9250	585.66	554.91
	Grant Total	3444.31	933.00	562.99	538.74	621.21	650.00	982.00	593.00	684.60	858.00	1060.1653	958.28	11,886.29	11,682.11